

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1438 of 2002
(M.A.No. 2361/02 in Diary No.2319/02)

Allahabad this the 28th day of November, 2002

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen K.K. Srivastava, A.M.

1. Mahendra Dubey S/o Markandey Dubey.
2. Ravindra Prasad S/o D.S. Prasad.
3. Jakaria Horo S/o M. Horo
4. Tribhuwan Ram S/o Bittan Ram.

All employed as Senior Trains Clerk U/
Station Manager, E.Rly. Mughalsarai.

Applicants

By Advocates Shri S.K. Dey,
Shri S.K. Mishra

Versus

1. Union of India through the General Manager,
E.Rly., Calcutta-1.
2. The Senior Divisional Personnel Officer, E.
Rly., Mughalsarai, District Chandauli.

Respondents

By Advocate Shri K.P. Singh

O R D E R (Oral)

By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

By this O.A., the applicants have
sought a direction to make payment of arrears
of salary ~~effected~~ from 5.3.93, in scale of pay
Rs.3050-4590 and ~~scale of pay~~ Rs.4000-6000 ~~effected~~
~~upto~~ ~~upto~~ 14.10.1998. Learned counsel for the applicants

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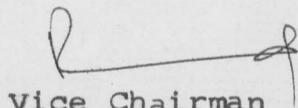


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has submitted that before coming to this Tribunal, the applicants have filed a representation dated 22.12.2001 (annexure A-6), which is still pending and has not been decided. As the applicants have already approached the competent authority for ^{the} redressal of ~~his~~ grievance, in our opinion, the ends of justice shall be better served if the O.A. is disposed of with the direction to the respondent no.2 to consider and decide the representation of the applicants by a speaking order within 3 months. The O.A. is accordingly disposed of with the direction to the respondent no.2 to consider and decide the representation of the applicants by a reasoned and speaking order within 3 months. To avoid delay, it shall be open to the applicants to file copy of the representation alongwith copy of this order. No order as to costs.



Member (A)



Vice Chairman

/M.M./